

FORM H

[See sub-paragraphs (2) and (3) of paragraph 13]

(To be submitted by the nominee/legal heir of the deceased depositor)

.....

[Name of the Deposit Office]

Serial No.....

**Application for closing the account under the Capital Gains Accounts Scheme, 1988,
by the nominee/legal heir of the deceased depositor**

To
The Manager

.....
.....
.....

[Name and address of the Deposit Office]

.....

I/We,.....

[Name and address of the nominee/legal heir of the deceased depositor]

hereby apply in terms of sub-paragraph (2)/(3) of paragraph 13 of the Scheme to close the *account/*accounts mentioned below, which *is/*are maintained with your office in the name of the deceased depositor.....

[Name and address of the depositor and PAN and Distt./

.....

Ward/Circle/Range where assessed]

2. In terms of *sub-paragraph (6) of paragraph 11, I,.....

[Name of the nominee]

aged.....years, son of.....

[full address]

am entitled to obtain payment due to the credit in the *account/*accounts mentioned under column 4 hereunder (in case application is made by the nominee).

3. I,....., aged..... years, son of

[Name of the legal heir]

.....resident of.....

[full address]

am making this application to obtain the payment due to the credit in the *account/*accounts mentioned under column 4 hereunder and submit herewith the letter(s) of disclaimer given by all other legal heirs.

4. Details of *Account/*Accounts

(i) Account-A No..... Pass book No.....

(ii) Account-B No..... Deposit Receipt No.....

5. *I/*We tender herewith the *Pass book/*Deposit Receipt mentioned hereinabove.

Date :

Place :

.....
*Signature/Thumb impression of the
Nominee/Legal heir of the
deceased depositor*
.....
Additional specimen
.....
.....

APPROVED

[Signature (with date) and stamp of Assessing Officer having jurisdiction]

FOR THE USE OF DEPOSIT OFFICE

(Details of Account/Accounts closed and total amount paid to the nominee/legal heir,
may be recorded)

1.
2.
3.
4.
5.

Date :

.....
Officer-in-charge

Notes :

1. *Delete whatever is not applicable.
2. Pass Book/Deposit Receipt, as the case may be, should be enclosed.
3. Column 2 pertains to claim made by nominee and column 3 pertains to claim made by legal heir(s). Hence, the column which is not applicable may be scored out.